

had approved computerization of 14,249 District and Subordinate Courts in the country, including the State of Uttar Pradesh.

As on date, there are 1991 computerised District and Subordinate courts in the State of Uttar Pradesh.

Introduction of postal ballot and proxy voting for internal migrant workers

746. SHRI A.U. SINGH DEO: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government has evaluated the introduction of postal ballot and proxy for voting by internal migrant workers and their families, if so, the details thereof and time-line for introduction of the same and if not, the reasons therefor;
- (b) whether Government has evaluated the number of migrant workers who exercised the right to vote in the 2014 General elections, if so, the details thereof and if not, the reasons therefor; and
- (c) the methods through which Government plans to make internal migrant workers aware of voting methods available to them and the time-line for undertaking the same?

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA):

(a) No, Sir.

(b) The Election Commission has informed that in elections, the electors vote in the polling stations pertaining to the part of the electoral roll where they are enrolled. The Commission does not have details or figures of migrant workers in the country. Information about the number of migrant workers who voted in elections is not available.

(c) In view of the (a) and (b) above, does not arise.

Control on hoarding by traders

747. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether it is a fact that Government has been taking steps to control the prices of food items in the country and is making them available to the States, if so, the details thereof;
- (b) whether in spite of the Centre's initiation some States are not coming forward to draw their share of food items from the Central Government, if so, the reasons therefor and the details thereof; and

(c) the steps being taken by Government to control the hoardings by traders which is the main cause of increase in prices of food items?

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAM VILAS PASWAN): (a) Yes Sir. Details are given in the Statement-I to Statement-III (*See below*).

(b) Government of India makes allocation of foodgrains under TPDS wherein the responsibility for distribution of allocated foodgrains within the states rests with the concerned State Government. Some States/UTs have not been able to completely lift the foodgrains under TPDS as per details at Statement-II and III. The reasons for lower off take by the States/Union Territories (UTs) may be attributed to inability of States/ UT Governments or their agencies to mobilise funds, shortage of sufficient intermediate storage capacity with the State Governments to store the foodgrains after lifting the same from FCI, lower demand from beneficiaries in view of higher production and retention of foodgrains, shifting in food consumption pattern due to increase in per capita income, etc. States take action against hoardings by trader. Statement of ATR during 2015 is as Statement-IV. The powers of Central Government under the Essential Commodities Act 1955 have been delegated to the State Governments *vide* order dated 9.6.1978.

(c) The details of Action taken by the States during 2015 under the Essential Commodities Act 1955 are given in the Statement-IV (*See below*).

The State Governments are fully empowered under the E.C. Act to regulate production, distribution, supply and prices of the food items being essential commodities in the respective States. The States are the implementing agencies to implement the EC Act, 1955 and the Prevention of Black marketing & Maintenance of Supplies of Essential Commodities Act, 1980, to ensure adequate availability of essential commodities at reasonable prices, by exercising powers delegated to them. This is reviewed periodically at the National level. The Annual National Consultation meetings of the Ministers of Food & Consumer Affairs of States were held on 04.07.2014 and another on 07.07.2015.

Statement-I

Steps taken by the Government to improve the availability and to contain prices of essential food items

1. Export of onion is restricted through Minimum Export Price (MEP) and presently the MEP is USD 700 per MT w.e.f. 24.8.2015. Import of onion is allowed at zero duty.
2. Imported 2000 MT of onion from Egypt and China through MMTC. As no demand

from the states was received, the onion is being disposed of through tendering in the open market.

3. Retail sale of onion was undertaken from the stock held by SFAC and NAFFED.
4. The stock limit in respect of onion has been extended up to 2nd July 2016.
5. Export of all pulses is banned except kabuli channa and up to 10,000 MTs in organic pulses and lentils.
6. Zero import duty on pulses extended till 30.9.2016 except for chana and lentils which will be reviewed during December 2015.
7. Imported 5000 MT of Tur from Malawi/Mozambique and allocated to States with a subsidy of ₹ 10 per Kg for retail sale to consumer.
8. Stock limit on pulses extended till 30.9.2016.
9. MSP raised for kharif pulses by ₹ 275 per qtl for Tur and Urad, and by ₹ 250 per qtl for Moong. MSP also raised for rabi pulses by ₹ 250 per qtl for Gram and Masoor.
10. Export of edible oils in bulk is prohibited except coconut oil, rice bran oil and organic edible oil and other edible oil in branded consumer packs of up to 5Kgs with a MEP of USD 900 per MT.
11. MSP increased in the range of ₹ 30 per qtl to ₹ 250 per qtl for various rabi and kharif oil seeds.
12. National Consultation Meeting of the Ministers of States/UTs in-charge of Consumer Affairs and Food held on 7thJuly, 2015 at New Delhi to keep prices of essential commodities, especially Pulses and onion under control.
13. Advisory to State Governments issued to take strict action against hoarding & black marketing and effectively enforce the Essential Commodities Act, 1955 and the Prevention of Black- marketing and Maintenance of Supplies of Essential Commodities Act, 1980.
14. Review meetings on price and availability situation have been held at the highest level including at the level of Finance Minister, CoS, IMC, PSFMC and Departmental level.
15. Measures taken to improve availability by incentivizing production through higher MSP.
16. A new Plan Scheme titled Price Stabilization Fund (PSF) has been implemented for regulating price volatility of agricultural commodities.

Statement-II*(Offtake of Rice+Wheat for 2015-16 as against the allocation upto the month of October, 2015 under TPDS)*

(In Thousand Tons)

Sl.	States/ UTs	(Allocation)						(Offtake)						(Offtake)					
		No.	BPL	AAY	APL	NFSA (Normal)	NFSA (tide over)	Total	BPL	AAY	APL	NFSA (Normal)	NFSA (tide over)	Total	BPL	AAY	APL	NFSA (Normal)	NFSA (tide over)
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	357.917	222.586	720.013	0.000	0.000	1300.516	311.076	203.230	446.568	0.000	0.000	960.874	86.9	91.3	62.0	0	0	73.9
2.	Arunachal Pradesh	14.889	9.317	35.035	0.000	0.000	59.241	14.899	9.419	35.065	0.000	0.000	59.383	100.1	101.1	100.1	0	0	100.2
3.	Assam	277.214	172.487	650.965	0.000	0.000	1100.666	280.136	173.098	608.197	0.000	0.000	1061.431	101.1	100.4	93.4	0	0	96.4
4.	Bihar (NFSA)	0.000	0.000	0.000	2952.165	0.000	2952.165	0.000	0.000	0.000	2309.036	0.000	2309.036	0	0	0	78.2	0	78.2
5.	Chhattisgarh (NFSA)	0.000	0.000	0.000	807.366	0.000	807.366	0.000	0.000	0.000	807.366	0.000	807.366	0	0	0	100.0	0	100.0
6.	Delhi (NFSA)	0.000	0.000	0.000	236.146	0.646	236.792	0.000	0.000	0.000	241.919	0.196	242.115	0	0	0	102.4	30.3	102.2
7.	Goa	3.227	3.563	29.981	0.000	0.000	36.771	3.140	3.546	30.703	0.000	0.000	37.389	97.3	99.5	102.4	0	0	101.7
8.	Gujarat	329.091	190.337	696.885	0.000	0.000	1216.313	316.438	189.028	550.126	0.000	0.000	1055.592	96.2	99.3	78.9	0	0	86.8
9.	Haryana (NFSA)	0.000	0.000	0.000	463.750	0.000	463.750	0.000	0.000	0.000	455.626	0.000	455.626	0	0	0	98.2	0	98.2
10.	Himachal Pradesh (NFSA)	0.000	0.000	0.000	108.472	187.859	296.331	0.000	0.000	0.000	108.356	189.561	297.917	0	0	0	99.9	100.9	100.5
11.	Jammu and Kashmir	117.656	62.643	261.170	0.000	0.000	441.469	127.170	78.298	263.180	0.000	0.000	468.648	108.1	125.0	100.8	0	0	106.2
12.	Jharkhand (NFSA)	309.984	192.762	176.580	130.137	0.000	809.463	354.915	221.474	14.545	0.000	0.000	590.934	114.5	114.9	8.2	0	0	73.0
13.	Karnataka (NFSA)	0.000	0.000	0.000	1521.850	0.000	1521.850	0.000	0.000	0.000	1399.348	0.000	1399.348	0	0	0	92.0	0	92.0
14.	Kerala	234.703	145.985	478.380	0.000	0.000	859.068	235.466	146.427	462.508	0.000	0.000	844.401	100.3	100.3	96.7	0	0	98.3
15.	Madhya Pradesh (NFSA)	0.000	0.000	0.000	1961.561	0.000	1961.561	0.000	0.000	0.000	1698.950	0.000	1698.950	0	0	0	86.6	0	86.6

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
16.	Maharashtra (NFSA)	0.000	0.000	0.000	2686.362	0.000	2686.362	0.000	0.000	0.000	2482.317	0.000	2482.317	0	0	0	92.4	0	92.4
17.	Manipur	25.088	15.589	59.045	0.000	0.000	99.722	24.741	15.262	52.764	0.000	0.000	92.767	98.6	97.9	89.4	0	0	93.0
18.	Meghalaya	27.636	17.199	65.170	0.000	0.000	110.005	27.428	17.133	61.214	0.000	0.000	105.775	99.2	99.6	93.9	0	0	96.2
19.	Mizoram	10.290	6.370	24.255	0.000	0.000	40.915	10.373	6.132	23.329	0.000	0.000	39.834	100.8	96.3	96.2	0	0	97.4
20.	Nagaland	18.732	11.648	43.631	0.000	0.000	74.011	20.149	12.544	47.240	0.000	0.000	79.933	107.6	107.7	108.3	0	0	108.0
21.	Odisha	682.568	307.169	288.855	0.000	0.000	1278.592	681.552	306.691	209.604	0.000	0.000	1197.847	99.9	99.8	72.6	0	0	93.7
22.	Punjab (NFSA)	0.000	0.000	0.000	507.570	0.000	507.570	0.000	0.000	0.000	132.139	0.000	132.139	0	0	0	26.0	0	26.0
23.	Rajasthan (NFSA)	0.000	0.000	0.000	1628.417	0.000	1628.417	0.000	0.000	0.000	1547.071	0.000	1547.071	0	0	0	95.0	0	95.0
24.	Sikkim	6.594	4.046	15.189	0.000	0.000	25.829	6.593	4.046	13.896	0.000	0.000	24.535	100.0	100.0	91.5	0	0	95.0
25.	Tamil Nadu	734.552	456.834	980.266	0.000	0.000	2171.652	755.829	508.897	753.155	0.000	0.000	2017.881	102.9	111.4	76.8	0	0	92.9
26.	Telengana (NFSA)	219.258	136.356	441.066	108.004	3.496	908.180	94.499	39.270	151.634	0.000	0.000	285.403	43.1	28.8	34.4	0	0	31.4
27.	Tripura (NFSA)	31.825	19.800	74.725	24.814	20.352	171.516	31.825	23.760	84.088	12.021	3.184	154.878	100.0	120.0	112.5	48	16	90.3
28.	Uttar Pradesh	1613.199	1003.156	1623.615	0.000	0.000	4239.970	1616.347	1002.855	1381.774	0.000	0.000	4000.976	100.2	100.0	85.1	0	0	94.4
29.	Uttarakhand (NFSA)	64.494	40.092	151.410	33.455	8.461	297.912	83.497	44.088	163.993	3.517	1.247	296.342	129.5	110.0	108.3	11	15	99.5
30.	West Bengal (NFSA)	854.120	273.797	628.092	376.341	0.000	2132.350	970.691	280.539	605.201	229.325	0.000	2085.756	113.6	102.5	96.4	61	0	97.8
31.	Andaman and Nicobar Islands	2.289	1.015	16.541	0.000	0.000	19.845	1.930	0.840	14.881	0.000	0.000	17.651	84.3	82.8	90.0	0	0	88.9
32.	Chandigarh (NFSA/DBT)	0.000	0.000	0.000	6.145	6.860	13.005	0.000	0.000	0.000	6.529	8.233	14.762	0	0	0	106.2	120.0	113.5
33.	Dadra and Nagar Haveli	2.933	1.281	1.890	0.000	0.000	6.104	3.451	1.580	2.501	0.000	0.000	7.532	11.7.7	123.3	132.3	0	0	123.4
34.	Daman and Diu	0.609	0.371	2.317	0.000	0.000	3.297	0.139	0.058	0.229	0.000	0.000	0.426	22.8	15.6	9.9	0	0	12.9
35.	Lakshadweep (NFSA)	0.252	0.168	1.120	0.381	0.774	2.695	0.000	0.000	1.040	0.127	0.258	1.425	0.0	0.0	92.9	33	33	52.9
36.	Puducherry (NFSA/DBT)	10.782	6.774	12.600	0.000	0.000	30.156	1.119	2.600	0.807	0.000	0.000	4.526	10.4	38.4	6.4	0	0	15.0
TOTAL		5949.902	3301.345	7478.796	13552.936	228.448	30511.427	5973.403	3290.815	5978.242	11433.647	202.679	26878.786	100.4	99.7	79.9	84.4	88.7	88.1

Statement-III

*Offtake of foodgrains (Rice+Wheat) against the allocation made on 10.4.2015 and 19.10.2015
to additional BPL families upto October, 2015*

(Quantity in thousand tons)

Sl. No.	States/ UTs	Rice			Wheat			Rice+Wheat		
		Allocation	Offtake	(%)	Allocation	Offtake	(%)	Allocation	Offtake	(%)
		6 Months	Offtake	6 Months	Offtake	6 Months	Offtake	6 Months	Offtake	
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	95.396	63.213	66.3	10.598	4.688	44.2	105.994	67.901	64.1
2.	Arunachal Pradesh	3.507	2.795	79.7	0.924	0.338	36.6	4.431	3.133	70.7
3.	Assam	82.131	69.165	84.2	0.000	0.000	0.000	82.131	69.165	84.2
4.	Goa	1.932	0.276	14.3	0.217	0.025	11.5	2.149	0.301	14.0
5.	Gujarat	26.957	23.067	85.6	67.872	55.183	81.3	94.829	78.249	82.5
6.	Jammu and Kashmir	22.26	9.772	43.9	10.661	3.003	28.2	32.921	12.775	38.8
7.	Jharkhand	82.614	64.575	78.2	9.180	0.000	0.0	91.794	64.575	70.3
8.	Kerala	49.574	42.490	85.7	19.943	17.120	85.8	69.517	59.610	85.7
9.	Manipur	6.489	5.562	85.7	0.938	0.804	85.7	7.427	6.366	85.7
10.	Meghalaya	7.371	6.318	85.7	0.819	0.702	85.7	8.190	7.020	85.7

1	2	3	4	56	7	8	9	10	11	12
11.	Mizoram	2.737	2.246	82.1	0.301	0.258	85.7	3.038	2.504	82.4
12.	Nagaland	4.025	3.449	85.7	1.519	1.302	85.7	5.544	4.751	85.7
13.	Odisha	132.776	111.601	84.1	14.756	0.000	0.0	147.532	111.601	75.6
14.	Sikkim	1.729	1.482	85.7	0.196	0.168	85.7	1.925	1.650	85.7
15.	Tamil Nadu	195.783	165.729	84.6	21.756	18.299	84.1	217.539	184.028	84.6
16.	Telangana	58.44	9.009	15.4	6.492	3.405	52.4	64.932	12.414	19.1
17.	Tripura	10.182	8.485	83.3	1.134	1.134	100.0	11.316	9.619	85.0
18.	Uttar Pradesh	286.713	231.705	80.8	190.967	158.908	83.2	477.680	390.613	81.8
19.	Uttarakhand	9.738	0.000	0.0	9.354	7.675	82.0	19.092	7.675	40.2
20.	West Bengal	117.518	16.780	14.3	100.828	70.412	69.8	218.346	87.193	39.9
21.	Andaman and Nicobar Islands	0.973	0.000	0.0	0.280	0.000	0.0	1.253	0.000	0.0
22.	Dadra and Nagar Haveli	0.686	0.464	67.6	0.126	0.084	66.7	0.812	0.548	67.5
23.	Daman and Diu	0.126	0.000	0.0	0.028	0.004	14.3	0.154	0.004	2.6
24.	Lakshadweep	0.102	0.051	50.0	0.012	0.000	0.0	0.114	0.051	44.7
25.	Puducherry	2.898	0.000	0.0	0.324	0.220	67.9	3.222	0.220	6.8
TOTAL		1202.657	838.235	69.7	469.225	343.731	73.3	1671.882	1181.966	70.7

Statement-IV***Report of action taken under the Essential Commodities Act, 1955***

(Relating to offences under E.C.Act, violation of stock control orders and others orders)

(Updated as on 30.11.2015)

Sl.No.	States/UTs	Number of District	No. of complaints received	No. of Fair Price Shops/godowns	Number of raids	Number of persons arrested	Number of persons posecuted	Number of persons Convicted
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	13	152	537	987	0	23	23
2.	Arunachal Pradesh	2	1	21FPS /1 Godown	3	1	-	-
3.	Assam	NR	NR	NR	NR	NR	NR	NR
4.	Bihar	NR	NR	NR	NR	NR	NR	NR
5.	Chhattisgarh	Nil	419	5819	56	0	0	0
6.	Delhi	NR	NR	NR	18	2	Nil	Nil
7.	Goa	2	Nil	Nil	90	Nil	Nil	Nil
8.	Gujarat	35	1150	4401	6796	24	12	-
9.	Harayana	21	87	1	34	103	7	-
10.	Himachal Pradesh	12	409	4401	24114	-	-	-
11.	Jammu and Kashmir	NR	NR	NR	NR	NR	NR	NR
12.	Jharkhand	NR	NR	NR	NR	NR	NR	NR
13.	Karnataka	NR	NR	NR	509	107	0	3
14.	Kerala	20	670	7762/362	957	28	9	1
15.	Madhya Pradesh	NR	NR	NR	37679	-	111	6
16.	Maharashtra	35	414	58563	478	592	204	2
17.	Manipur	NR	NR	NR	Nil	Nil	Nil	Nil
18.	Meghalaya	11	Nil	276	41	Nil	Nil	Nil

1	2	3	4	5	6	7	8	9
19.	Mizoram	8	-	-	141	-	-	-
20.	Nagaland	NR	NR	NR	Nil	Nil	Nil	Nil
21.	Odisha	NR	NR	NR	2111	Nil	Nil	Nil
22.	Punjab	NR	NR	NR	5557	-	-	-
23.	Rajasthan	NR	NR	NR	NR	Nr	NR	NR
24.	Sikkim	4	Nil	378	51	-	-	-
25.	Tamil Nadu	33	0	0	29	41	41	0
26.	Tripura	8	318	2729	111	0	0	0
27.	Uttarakhand	13	1	1	5	5	4	-
28.	Uttar Pradesh	75	154	4788/39	66	13	9	1
29.	West Bengal	28	3	26	607	146	44	-
30.	Andaman and Nicobar Islands	3	Nil	50	59	Nil	Nil	Nil
31.	Chandigarh	1	1	-	2	1	15	3
32.	Dadra and Nagar Haveli	NR	NR	NR	Nil	Nil	Nil	Nil
33.	Daman and Diu	NR	NR	NR	NR	Nr	NR	NR
34.	Lakshadweep	1	Nil	39/18	3	Nil	Nil	Nil
35.	Puducherry	2	Nil	852	607	0	2	-
36.	Telangana	35	1582	20102/126	2183	286	2	0
TOTAL		362	5361	78034	83294	1349	483	39

NR :*Not Reported